

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

LOK SABHA
UNSTARRED QUESTION NO. 661
TO BE ANSWERED ON 04.02.2021

EASE OF DOING BUSINESS FOR MSMEs

661. DR.KRISHNA PAL SINGH YADAY:
SHRI RAM KRIPAL YADAV:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) the steps taken/being taken by the Government for making a favourable environment to boost Micro, Small and Medium Enterprises (MSMEs) sector under 'Ease of Doing Business';
- (b) the extent to which success has been achieved during the last two years till date ;
- (c) whether the Government has enacted any model act to regulate the functioning of MSMEs in the country and if so, the details thereof; and
- (d) if not, the steps taken/being taken by the Government in this regard?

ANSWER

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES
(SHRI NITIN GADKARI)

(a) & (b): The Government of India has taken several initiatives to promote Ease of Doing Business; some of them are given below:

- (i) Udyam Registration (UR) Portal to provide fully online, paperless and transparent MSME registration process. No documents or proof are required to be uploaded for registering an MSME. Only Aadhaar Number/PAN is enough for registration. PAN and GST linked details on investment and turnover of enterprises are taken automatically from Government data bases.
- (ii) Digital Payments to pass on the benefits of the schemes of Ministry of MSME through digital payment gateway.
- (iii) **MSME SAMBANDH Portal-** to help in monitoring the implementation of Public Procurement Policy for micro and small enterprises.
- (iv) **MSME SAMADHAAN Portal** for empowering micro and small entrepreneurs across the country to register their cases relating to delayed payments.
- (v) MSME SAMPARK Portal- A digital platform, wherein jobseekers (pass out trainees / students of MSME Technology Centers) and recruiters get connected.
- (vi) Champions Portal for speedy redressal of grievances (online).
- (vii) Returns under 8 Labour laws and 10 Union regulations to be filed once in a year.
- (viii) Returns to be accepted through self-certification and only 10 percent MSME units to be inspected.
- (ix) For minor violations under the Companies Act, entrepreneurs no longer have to approach court but can correct them through simple procedures.

(c) & (d) : The Micro, Small and Medium Enterprise Development (MSMED) Act, 2006 has been already enacted. This Act is promotional and developmental in nature and applicable to all the States and Union Territories of India.
